

FIR NO. 467/2020  
PS Kalyan Puri  
u/s 379/411/34 IPC  
State vs. Pankaj Kumar

Application no. 2

16.02.2021

Due to Corona pandemic outbreak and in view of Office Order No. 35/RG/DHC/2021 dated 14.01.2021 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.642-662/Judl.Br./ East/KKD/Delhi dated 29.01.2021, the present matter is taken up for hearing through physical hearing.

This is an application u/s 437 Cr.P.C. for bail moved on behalf of the applicant/accused.

Present: Ld. APP for the State.

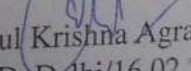
Sh. Vinay Dhaka, Id counsel for accused/applicant.

Arguments on bail application heard from both sides. Record perused.

As per the allegations, accused has been found in possession of the stolen mobile wanted in the present case. As per the report filed by the IO, accused is wanted in several other criminal cases. Though, the accused has been granted bail by this court in some of those matter, however, the cases against the accused keeps propping up and there is a possibility that accused may evade process of law, in case he is released on bail.

Hence, I am not inclined to grant bail to the applicant/accused. The bail application is hereby dismissed.

Copy of this order be given dasti, as requested.

  
(Atul Krishna Agrawal)  
CMM (East), KKD, Delhi/16.02.2021